

**CENTRAL ELECTRICITY REGULATORY COMMISSION
New Delhi**

Petition No. 361/MP/2023

- Subject** : Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003, read with Regulation 29 of the Central Electricity Regulatory Commission (Terms and Condition of Tariff) Regulations, 2019, for determination of tariff on the installation of various Emission Control Systems in Bokaro-A Thermal Power Station (500 MW) of Damodar Valley Corporation (DVC) in compliance of the Revised Emission Standards.
- Date of Hearing** : **5.6.2024**
- Coram** : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri Ramesh Babu, Member
- Petitioner** : DVC
- Respondent** : PSPCL
- Parties present** : Shri Suhael Bhuttan, Advocate DVC
Shri Kartikeya Trivedi, Advocate DVC

Record of Proceedings

During the hearing, the learned counsel for the Petitioner submitted that it had filed the additional information on 30.4.2024 as sought by the Commission vide Record of Proceedings dated 13.3.2024 and served a copy on the Respondents.

2. On the specific query by the Commission, as to the status of the actual date of operation of the FGD system, the learned counsel for the Petitioner clarified that though the anticipated date of operation was in April 2024, the same has been delayed and is now expected to be in operation during the end of June, 2024.

3. The Commission, based on the submission of the learned counsel of the Petitioner observed that the Petition may be amended, considering the actual date of operation of the FGD system, and thereafter, the prayer of the Petitioner for provisional tariff will be considered.

4. None appeared on behalf of the Respondents despite notice.



5. Accordingly, the Commission directed the Petitioner to amend the Petition based on the actual date of operation of the FGD system, by **25.7.2024**, after serving a copy to the Respondents. The Respondents are permitted to file their replies, on or before **16.8.2024**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **30.8.2024**. Pleadings shall be completed by the parties by the due date mentioned.

6. The Petition will be listed for hearing on **10.9 2024**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

